

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

REGIONAL BENCH - COURT NO. – III

Excise Appeal No. 41521 of 2019

(Arising out of Order-in-Appeal No. 118/2019 dated 12/13.06.2019 passed by the Commissioner of GST & Central Excise (Appeals) Coimbatore Circuit Office: No.1, Williams Road, Cantonment, Tiruchirappalli – 620 001.

M/s. Tyco Sanmar Ltd.,
(Now known as Anderson Green
wood Crosby Sanmar Ltd)
88/1B, Madurai Main Road,
Vadugapatti Village,
Viralimalai – 621 316

Appellant

Vs.

**The Commissioner of GST &
Central Excise.,**
No. 1, Williams Road,
Cantonment,
Tiruchirappalli – 621 316

Respondent

APPEARANCE:

Ms. Varshitha, Advocate
Ms. Sridevi Taritla, Joint Commissioner(AR)

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Final Order No. **40440 / 2020**

Date of Hearing: 17.02.2020

Date of Decision: 17.02.2020

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the

appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeals in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

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